

Setting up of atomic power Station in Andhra Pradesh

5816. SHRI ESWARA REDDY : Will the Prime Minister be pleased to state :

(a) whether the Andhra Pradesh Government have requested the Centre to locate the proposed fourth atomic power Station at Sokeasila in Andhra Pradesh; and

(b) if so, the decision taken thereon ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) No decision has yet been taken regarding establishment of new atomic power stations either in Andhra Pradesh or in any other state.

Arrangements for bringing Normalcy in Nagaland

5817. SHRI HIMATSINGKA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the exchanges between the two groups represented in the Nagaland Assembly, the two groups of underground Nagas and the new middle ground Nagas group in order to arrive at a consensus to evolve some arrangement to bring about normalcy in Nagaland ?

(b) if so, at what stage such exchanges have reached and whether any agreed arrangement has been presented to Government; and

(c) if so, the details thereof and Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) to (c). Government have seen Press reports of as speech given by Dr. Aram, Convenor of the Peace Observers' Group in a meeting of Delhi Citizens' Council in March, 1969 in the course of which he is stated to have mentioned that the four political groups in Nagaland,—the two parties in the Legislative Assembly of Nagaland and the two factions of the underground,—were trying to

reach some sort of a consensus for the solution of the Naga problem. Government have no other information on the subject nor has any agreed proposal been made to the Government in regard to this.

Payment of Salary to Defence services officers without receipt stamps

5818. SHRI YASHPAL SINGH : Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that officers of the Defence Service are still being paid every month their salary without the usual stamp receipt;

(b) if so, the total loss of revenue to the Government in this behalf; and

(c) whether it is also a fact that prior to World War II all such officers were paid after signing their monthly pay bills on revenue stamps ?

THE MINISTER OF DEFENCE (SHRI SWARAN SINGH) : (a) and (b). Except for (i) Service officers serving in field service or operational areas or in the Indian Navy ships afloat, for whom a special exemption has been given; (ii) Army officers generally, in whose case the system of submission of bills and receipts is not in vogue and instead remittances of salaries are made to the bankers who furnish stamped receipts for the cheques received, and (iii) Naval officers who choose to follow the same procedure as the Army officers in general, all Service officers draw their salaries on acquittance rolls and sign across receipt stamps as required by law.

(c) Yes, Sir.

Development of Calcutta

5819. DR. RANEN SEN : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Planning Commission has proposed allocation of rupees forty crores for the development of Calcutta in the Fourth Five Year Plan and has placed the proposal before the Central Government; and

(b) If so, what is the final outcome of the proposal ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Plan outlay will be finalised only after the meeting of the National Development Council.

(b) Does not arise.

Scheduled Caste Gazetted Officers in the Directorate of National Sample Survey

5820. SHRI RAMJI RAM : Will the PRIME MINISTER be pleased to state :

(a) the number of posts of Gazetted Officers of Class I and II in the Directorate of National Sample Survey ;

(b) the number of Officers belonging to the Scheduled Caste communities confirmed against the permanent posts ;

(c) whether the quota of Scheduled Castes has been completed ; and

(d) if not, the reasons therefor ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Class I—29, of which 11 are permanent posts. Class II—88, of which 64 permanent posts.

(b) There is one Scheduled Caste officer holding a temporary Class I posts, on an ad-hoc basis ; there is no officer in the Directorate, at present, who is holding a Class I post in a substantive capacity.

Confirmations in Class I are not made against any posts in the Directorate of National Sample Survey, but in the relevant grade of the Indian Statistical Service.

Reservations are made in favour of Scheduled Castes in the Service taken as a whole, not by every one of the departments in which they may happen to be employed.

Three officers belonging to the Scheduled Caste are holding Class II posts in the Directorate. The question of the *inter se* seni-

ority of some of officers of Class II (Superintendents) is under consideration and confirmations will be made after this matter has been decided.

(c) and (d) : Class I post in the Directorate are to be filled by officers of Indian Statistical Service and there is no separate quota for Scheduled Castes in this category in the Directorate. The recruitment quota of Scheduled Castes in Class II posts in the Directorate is short by one. A reference has been made to the Union Public Commission for the selection of a suitable candidate.

फँजाबाद (उत्तर प्रदेश) छावनी बोर्ड के सफाई कर्मचारियों द्वारा हड़ताल

5821. श्री भारद्वाज राय : क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या फँजाबाद (उत्तर प्रदेश) छावनी बोर्ड के सफाई कर्मचारी वेतन-हड़ताल पर हैं ;

(ख) यदि हाँ, तो इसके क्या कारण हैं ;

(ग) क्या उनकी ओर से सरकार को कोई ज्ञापन-पत्र प्राप्त हुआ है ; और

(घ) यदि हाँ, तो उस पर सरकार ने क्या कार्रवाई की है ?

प्रतिरक्षा मंत्री (श्री स्वर्ण सिंह) : (क) फँजाबाद छावनी बोर्ड द्वारा नियुक्त किए गए 76 सफाई कर्मचारियों में से 45 ने दिसम्बर, 1968 से वेतन नहीं लिया है ।

(ख) सफाई कर्मचारी चाहते हैं कि उन की समग्र उपलब्धियों में किसी प्रकार की कमी किए बिना मंहगाई भत्ता उनके मूल वेतन में समाविष्ट कर दिया जाए । यह विचाराधीन है ।

(ग) तथा (घ). अपने दिनांक 22 फरवरी 1969 के अभिवेदन में सफाई कर्मचारियों ने शिकायत की है कि 1959 से स्वीकृत की गई उपलब्धियों में वृद्धि उन्हें प्राप्त नहीं हुई । छावनी बोर्ड के अध्यक्ष ने उन पर स्पष्ट किया है कि ऐसी बात नहीं है ।